

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 12 OF 2023 (SZ)

IN THE MATTER OF:

K. Ramesh Babu,
Hyderabad

....

Applicant(s)

Versus

Union of India,
rep by its Secretary,
MoEF&CC, New Delhi & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R5)

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Place: Hyderabad.
Date: 12-04-2023.

T.Sai Krishnan

Counsel for Respondent No.5

REPORT DATED 10-04-2023 OF THE ENVIRONMENTAL ENGINEER, TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB), REGIONAL OFFICE, KOTHAGUDEM (RESPONDENT No. 5) IN OA No. 12 of 2023.

It is to submit that an Original Application No. 12 of 2023 was filed by Sri.K.Ramesh Babu, Hyderabad before Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.

Earlier, the respondent Board officials have inspected the Respondent Stone Metal Quarries and Stone Crushing units located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 23.02.2023 and submitted report. The Hon'ble NGT has reviewed the case and issued order dated 16.03.2023.

In this regard, the following is submitted: -

The Respondent Board officials have again inspected the Respondent Stone Metal Quarries and Stone Crushing units located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 01.04.2023.

During the inspection, there are eight (8) Respondent Stone Metal Quarries and six (6) Respondent Stone Crushing units located in the area during inspection. The details are as follows:

Stone Metal Quarries:

1. M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R8)**
2. M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R12)**
3. M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District **(R13)**
4. M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District **(R14)**
5. M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District **(R9)**
6. M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District **(R11)**
7. M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District **(R15)**
8. M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvanca (M), Bhadradi Kothagudem District **(R10)**

Remarks:

1. The stone metal quarries (Sl.No. 1 to 8) were not in operation during inspection.

2. The stone metal quarries at Sl.No.1 to 7 are operated without obtaining Environmental Clearance, Consent for Establishment and Consent for Operation.
3. Stone Metal Quarry at Sl.No. 8 has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority, Hyderabad; Consent for Establishment and Consent for Operation from the Board.
4. The Respondent Board has issued show cause notices dated 25.02.2023 to the stone & metal quarry mines which are operated without obtaining EC and CFE & CFO of the Board.
5. Subsequently, the above stone metal quarries have been reviewed by the TF Committee of the Board comprising External Advisory Committee on 10.3.2023. The representatives of the respondent stone metal quarries were present during the Task Force committee hearing. Based on the review, the Board has issued directions to the Stone quarry unit at Sl. No. 8 vide order dated 15.03.2023 and closure orders to the remaining stone quarry units at Sl.No.1 to 7 for operating without permissions vide orders dated 15.03.2023. Copies of the same are enclosed as **Annexures - I to VIII.**
6. The Board has addressed letter dated 20.03.2023 to the Asst. Director, Department of Mines & Geology, Bhadradi Kothagudem District & requested not to issue mining permissions to stone quarry units at Sl.No.1 to 7. Copy of the same is enclosed as **Annexure - IX.**
7. The Board also addressed letters dated 20.03.2023 to the Tahsildar, Paloncha (M) and the Station House officer, Paloncha Town Police Station, Paloncha (V&M) of Bhadradi Kothagudem District to take requisite steps for ensuring that no illegal mining takes place in the above said Stone & Road Metal Quarry mines for which closure orders were issued (Sl.No.1 to 7). Copy of the same is enclosed as **Annexure - X.**

Stone Crushing units:

1. M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R21)**
2. M/s Azeez Constructions (Sai Ganesh Metals), S.No. 36 & 47, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R18)**
3. M/s Bhavani Metals, S.No. 19, Toggudem (V), Paloncha (M), Bhadradi Bhadradi Kothagudem District **(R16)**
4. M/s Sree Kanaka Durga Stone Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R19)**
5. M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R22)**
6. M/s R.K.Crusher, Toggudem Village, Palvoncha Mandal, Bhadradi Kothagudem District **(R20)**

Remarks:

1. Stone crushing units at Sl. No. 1 to 6 have obtained consent for operation of the Board.
2. The above units have been inspected by the Board Officials on 01.04.2023 and during the inspection, it was observed that the units were not in operation. Hence, monitoring could not be conducted.
3. The Respondent Board has reviewed the above stone crushers in the Board's External Advisory Committee meeting held on 10.03.2023. The representatives of the stone crusher units were present during the hearing. After detailed discussions, the Board has issued directions to the stone crushers for certain non-compliances of the Board's conditions / directions vide orders dated 13.03.2023. Copies of the same are enclosed as **Annexures - XI to XVI.**

It is submit that the Respondent Board will conduct periodical monitoring of the stone crushers and stone & metal quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District for compliance of the Board's standards, as and when the crushers & mines are in operation.

Date: 10-04-2023

Place: Kothagudem


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, KOTHAGUDEM

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Annexure I



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2081

Dt:15.03.2023

Sub : M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

Scd
JESPATCH NO
DATE 15/03/23

- Ref :
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 5. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 6. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 7. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 8. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 9. Show cause notice issued on 25.02.2023.
 10. Hearing held on 10.03.2023
 11. Hearing held on 10.03.2023

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - i. There are 2 Nos. of existing quarry mines located adjacent to each other in the name of M/s Smt. Ch. Nagamma and these mines were not in operation during inspection.

- ii. The quarry minings for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
 - iii. The quarry mine stone boulders is being utilized as raw material by M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mines.
 - iv. The quarry mine i.e., M/s Smt. Ch. Nagamma (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.18.11.2009 with mine lease period from 22.08.2006 to 21.08.2016 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
 - v. The quarry mine i.e., M/s Smt. Ch. Nagamma (4.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.13.06.2011 with mine lease period from 13.06.2011 to 12.06.2026 and the officials of District Mines & Geology Department has reported that the mine is non-working.
 - vi. The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
 - vii. The quarry mine is surrounded by North: Dry agricultural lands; East: Dry agricultural lands; West: Hillock; South: approach road followed by M/s Venkateswara Stone Industries.
 - viii. The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
 12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
 13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 (as amended by the Act 47 of 1987) for the reasons stated above, the **Board hereby issues Closure Orders to the Stone & Road Metal Quarry** in the interest of protecting public health and environment.
 14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your industry with immediate effect. If you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha),
Sy.No.42 & 43, Toggudem (V), Paloncha (M),
Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Jawahar
Senior Environmental Engineer
(TF-HYD : UH-VI)

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.RGM- SC/TSPCB/U-VI/TF/2023-232

Dt:15.03.2023

Sub : M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED - Reg.**

ESPATCH NO.
DATE 15/03/2023

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
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 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
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 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

* * *

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - i. There are 2 Nos. of existing quarry mines located adjacent to each other in the name of M/s Smt. Ch. Nagamma and these mines were not in operation during inspection.

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- ii. The quarry minings for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
 - iii. The quarry mine stone boulders is being utilized as raw material by M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mines.
 - iv. The quarry mine i.e., M/s Smt. Ch. Nagamma (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.18.11.2009 with mine lease period from 22.08.2006 to 21.08.2016 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
 - v. The quarry mine i.e., M/s Smt. Ch. Nagamma (4.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.13.06.2011 with mine lease period from 13.06.2011 to 12.06.2026 and the officials of District Mines & Geology Department has reported that the mine is non-working.
 - vi. The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
 - vii. The quarry mine is surrounded by North: Dry agricultural lands; East: Dry agricultural lands; West: Hillock; South: approach road followed by M/s Venkateswara Stone Industries.
 - viii. The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
 12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to Issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
 13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by the Act 53 of 1988) for the reasons stated above, the **Board hereby issues Closure Orders to the Stone & Road Metal Quarry** in the interest of protecting public health and environment.
 14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha),
Sy.No.42 & 43, Toggudem (V), Paloncha (M),
Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Javahar
Senior Environmental Engineer
(TF-HYD : UH-VI)

8

Annexure - 11



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2085

Dt:15.03.2023

Seal
DESPATCH NO:

DATE

Sub : M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - a) The mine is not in operation during inspection.

- b) The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
- c) The quarry mine stone boulders is being utilized as raw material by M/s Bhavani Metals, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mine.
- d) The quarry mine i.e., M/s Sri Boda Chittibabu (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.16.05.2007 with mine lease period from 16.05.2007 to 15.05.2017 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
- e) The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
- f) The quarry mine is surrounded by North: approach road followed by abandoned quarry mine; East: Approach road followed by agricultural lands; West: M/s Sode Satish quarry mine; South: approach road followed by agricultural lands.
- g) The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 (as amended by the Act 47 of 1987) for the reasons stated above, the **Board hereby issues Closure Orders to the Stone & Road Metal Quarry** in the interest of protecting public health and environment.
14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to Stone & Road Metal Quarry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes Imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Boda Chittibabu (1.0 Ha),
S/o Late Boda Bikku, R.Sy.No. 20/A,
Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District District for favour of information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Jannababu
Senior Environmental Engineer
(TF-HYD : UH-VI)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2586

Dt:15.03.2023

Sub : M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

SN!
DESPATCH NO:
DATE

- Ref :
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

* * *

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - a) The mine is not in operation during inspection.

- b) The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
 - c) The quarry mine stone boulders is being utilized as raw material by M/s Bhavani Metals, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mine.
 - d) The quarry mine i.e., M/s Sri Boda Chittibabu (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.16.05.2007 with mine lease period from 16.05.2007 to 15.05.2017 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
 - e) The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
 - f) The quarry mine is surrounded by North: approach road followed by abandoned quarry mine; East: Approach road followed by agricultural lands; West: M/s Sode Satish quarry mine; South: approach road followed by agricultural lands.
 - g) The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
12. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by the Act 53 of 1988) for the reasons stated above, **the Board hereby issues Closure Orders to the Stone & Road Metal Quarry** in the interest of protecting public health and environment.
13. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Boda Chittibabu (1.0 Ha),
S/o Late Boda Bikku, R.Sy.No. 20/A,
Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Jambhale
Senior Environmental Engineer
(TF-HYD : UH-VI)

12

Annexure - III



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2089

Dt:15.03.2023

Sub : M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

Sri
JESPATCH NO:
DATE 15.03.23

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
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 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

* * *

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.12, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
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10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - a) The mine is not in operation during inspection.

14



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2096

Dt:15.03.2023

Sub:
DATE

Sub : M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
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 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.12, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
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7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - a) The mine is not in operation during inspection.

- b) The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
- c) The quarry mine stone boulders is being utilized as raw material by M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mine.
- d) The quarry mine i.e., M/s Sri Settipalli Narsimha Rao (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.12.09.2011 with mine lease period from 16.05.2007 to 15.05.2017 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
- e) The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
- f) The quarry mine is surrounded by North: M/s Vage Venkateswar Rao quarry mine; East: Open land followed by approach road; West: Abandoned quarry mine followed by hillock; South: Approach road followed by M/s Banoth Ramaiah Quarry mine.
- g) The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
12. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone Quarry Mine without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by the Act 53 of 1988) for the reasons stated above, the **Board hereby issues Closure Orders to the Stone & Road Metal Quarry** in the interest of protecting public health and environment.
13. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V),
Palvoncha(M), Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Janakiah
Senior Environmental Engineer
(TF-HYD : UH-VI)

16

Annexure - iv



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2093

Dt:15.03.2023

Sri
DESPATCH NO:

DATE

Sub : M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

* * *

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.22, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - a) The mine is not in operation during inspection.

- b) The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
- c) The quarry mine stone boulders is being utilized as raw material by M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mine.
- d) The quarry mine i.e., M/s Sri Settipalli Narsimha Rao (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.12.09.2011 with mine lease period from 16.05.2007 to 15.05.2017 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
- e) The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
- f) The quarry mine is surrounded by North: M/s Vage Venkateswar Rao quarry mine; East: Open land followed by approach road; West: Abandoned quarry mine followed by hillock; South: Approach road followed by M/s Banoth Ramaiah Quarry mine.
- g) The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone Quarry Mine without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 (as amended by the Act 47 of 1987) for the reasons stated above, the **Board hereby issues Closure Orders to Stone & Road Metal Quarry** in the interest of protecting public health and environment.
14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Sode Satish (1.0 Ha),
S/o Mutyalu, R.Sy.No. 22, Thogudem(V),
Palvoncha(M), Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the Industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Jawahar
Senior Environmental Engineer
(TF-HYD : UH-VI)

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2024

Dt:15.03.2023

Sub : M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

Sci
REPATCH NO.
DATE

- Ref :
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

* * *

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.22, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry 23.02.2023 and observed the following:
 - a) The mine is not in operation during inspection.

- b) The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
- c) The quarry mine stone boulders is being utilized as raw material by M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mine.
- d) The quarry mine i.e., M/s Sri Settipalli Narsimha Rao (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.12.09.2011 with mine lease period from 16.05.2007 to 15.05.2017 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
- e) The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
- f) The quarry mine is surrounded by North: M/s Vage Venkateswar Rao quarry mine; East: Open land followed by approach road; West: Abandoned quarry mine followed by hillock; South: Approach road followed by M/s Banoth Ramalah Quarry mine.
- g) The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by the Act 53 of 1988) for the reasons stated above, **the Board hereby issues Closure Orders to the Stone & Road Metal Quarry** in the interest of protecting public health and environment.
14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Sode Satish (1.0 Ha),
S/o Mutyalu, R.Sy.No. 22, Thogudem(V),
Palvoncha(M), Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the Industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Jawahar
Senior Environmental Engineer
(TF-HYD : UH-VI)

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Annexure - V



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2097

Dt:15.03.2023

DESPATCH NO:

DATE

Sub : M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Paloncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.20, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - a) The mine is not in operation during inspection.

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TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023-

Dt:15.03.2023

DESPATCH NO
DATE

Sub : M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :**
- Hon'ble NGT order dated 25.01.2017.
 - CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 - Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradri Kothagudem District.
 - Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 - Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 - Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradri Kothagudem District.
 - Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 - OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 - Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 - Show cause notice issued on 25.02.2023.
 - Hearing held on 10.03.2023

* * *

- WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.20, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District.
- WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
- WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
- WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradri Kothagudem District
- WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
- WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
- WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradri Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
- WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradri Kothagudem District has filed a Case No. 584/36/13/2019 In Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
- WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradri Kothagudem District.
- WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradri Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - The mine is not in operation during inspection.

- b) The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
- c) The quarry mine stone boulders are being supplied as raw material on demand basis to the surrounding stone crushers.
- d) The quarry mine i.e., M/s Sri Sode Satish (1.0 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.23.06.2007 with mine lease period from 23.06.2007 to 22.06.2017 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
- e) The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
- f) The quarry mine is surrounded by North: approach road, open land followed by abandoned quarry mine; East: M/s Boda Chittibabu quarry mine; West: Open land followed by hillock; South: M/s Vage Venkateswar Rao Quarry mine.
- g) The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 (as amended by the Act 47 of 1987) for the reasons stated above, the **Board hereby issues Closure Orders to the Stone & Road Metal Quarry** in the interest of protecting public health and environment.
14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20,
Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
3. The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of Information
4. The JCEE, ZO, Hyderabad for information and necessary action.
5. The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
6. Concerned file.

// T.C.F.BO //

P. Jawahar
Senior Environmental Engineer
(TF-HYD : UH-VI)

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Annexure - VI



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2101

Dt:15.03.2023

Sub : M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - CLOSURE ORDERS - ISSUED - Reg.

Sri
DESPATCH NO:
DATE

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

* * *

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.12 & 14, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023: 2/02

Dt:15.03.2023

Sub :
PATCH NO:
DATE

Sub : M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.8-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

* * *

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.12 & 14, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.

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10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
- This is an existing quarry mine and same was not in operation during inspection.
 - The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.
 - The quarry mine stone boulders is being utilized as raw material by M/s Azeez Constructions, S.No. 36 & 47, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District which is located nearby the quarry mine.
 - The quarry mine i.e., M/s Sri Banoth Ramaiah (5.058 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.07.05.2015 with mine lease period from 07.05.2015 to 06.05.2025 and the officials of District Mines & Geology Department has reported that the mine is non-working.
 - The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
 - The mine is surrounded by North: M/s Settipalli Narsimha Rao quarry mine; East: Approach road followed by M/s Bhavani Metals; West: Hillock; South: Agricultural lands.
 - The mine has not developed adequate greenbelt within mine premises.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by the Act 53 of 1988) for the reasons stated above, the **Board hereby issues Closure Orders to Stone & Road Metal Quarry** in the interest of protecting public health and environment.
14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your industry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District

Copy to :

- The District Collector, Bhadradi Kothagudem District for information and necessary action.
- The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
- The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
- The JCEE, ZO, Hyderabad for information and necessary action.
- The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
- Concerned file.

// T.C.F.BO //

P. Jannala
Senior Environmental Engineer
(TF-HYD : UH-VI)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2105

Dt:15.03.2023

Sub : M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.46, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the Industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
9. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.

10. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
- This is an existing quarry mine and same was not in operation during inspection.
 - During inspection, it was observed that the quarry mine pit is filled with rain water and no indication of operation of the mining activity.
 - The quarry mine i.e., M/s Islavath Raju (0.8 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.09.02.2010 with mine lease period from 23.02.2006 to 22.02.2016 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
 - The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
 - The mine is surrounded by North: Agricultural land; East: Agricultural land; West: Road followed by Agricultural land; South: Road followed by Agricultural lands.
11. WHEREAS, the Board Issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone Quarry Mine for operating without CFE / CFO of the Board and causing pollution in the area.
13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 (as amended by the Act 47 of 1987) for the reasons stated above, the **Board hereby issues Closure Orders to Stone & Road Metal Quarry** in the interest of protecting public health and environment.
14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Islavath Raju (0.8 Ha), Sy.No. 46,
Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.

Copy to :

- The District Collector, Bhadradi Kothagudem District for information and necessary action.
- The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
- The Superintending Engineer (Operations), Bhadradi Kothagudem District for favour of information
- The JCEE, ZO, Hyderabad for information and necessary action.
- The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
- Concerned file.

// T.C.F.BO //

P. J. J. J.
Senior Environmental Engineer
(TF-HYD : UH-VI)

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TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.KGM- SC/TSPCB/U-VI/TF/2023- 2166

Dt:15.03.2023

SPH
ESPATCH NO:
ATE

Sub : M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradri Kothagudem District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Operating the Stone & Road Metal Quarry without CFE/CFO of the Board - **CLOSURE ORDERS - ISSUED** - Reg.

- Ref :**
1. Hon'ble NGT order dated 25.01.2017.
 2. CPCB Lr. No.B-29016/04/06/IPC-I/10597-10636, dt: 03.03.2017.
 3. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradri Kothagudem District.
 4. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 5. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 6. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradri Kothagudem District.
 7. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 8. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 9. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 10. Show cause notice issued on 25.02.2023.
 11. Hearing held on 10.03.2023

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.46, Toggudem (V), Paloncha (M), Bhadradri Kothagudem District.
2. WHEREAS, vide order dated 25.01.2017, the Hon'ble NGT-Chennai while delivering the judgment in OA No.106 to 112 of 2016, mentioned that operating the industry without "Consents" is against the provisions of Water & Air Acts.
3. WHEREAS, vide order dated 03.03.2017, the CPCB issued directions to the Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent for Operation (CFO)".
4. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradri Kothagudem District
5. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
6. WHEREAS, the Board issued show cause notice to Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
7. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradri Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
8. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradri Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
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- This is an existing quarry mine and same was not in operation during inspection.
 - During inspection, it was observed that the quarry mine pit is filled with rain water and no indication of operation of the mining activity.
 - The quarry mine i.e., M/s Islavath Raju (0.8 Ha) has obtained work order from the Assistant Director, Mines & Geology Department, Bhadradi Kothagudem District vide proceedings order dated.09.02.2010 with mine lease period from 23.02.2006 to 22.02.2016 and the officials of District Mines & Geology Department has reported that the mine management applied for renewal of mine lease order and same is under process and further reported that the mine is non-working.
 - The quarry mine not obtained Environmental Clearance, Consent for Establishment and Consent for Operation from the Board.
 - The mine is surrounded by North: Agricultural land; East: Agricultural land; West: Road followed by Agricultural land; South: Road followed by Agricultural lands.
11. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 25.02.2023 for operating without EC, CFE & CFO of the Board.
12. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue Closure orders to the Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.
13. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the Stone & Road Metal Quarry without Consent of the Board and causing pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 (as amended by the Act 53 of 1988) for the reasons stated above, **the Board hereby issues Closure Orders to Stone & Road Metal Quarry** in the interest of protecting public health and environment.
14. You are directed to take note that the TSNPDCL has been ordered to disconnect the Power Supply to your Stone & Road Metal Quarry with immediate effect. If you continue to operate your Stone & Road Metal Quarry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-
MEMBER SECRETARY

To
M/s Islavath Raju (0.8 Ha), Sy.No. 46,
Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District

Copy to :

- The District Collector, Bhadradi Kothagudem District for information and necessary action.
- The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for information and necessary action. He is directed to ensure that the closure orders of the Board are implemented.
- The SuperIntending Engineer (Operations), Bhadradi Kothagudem District for favour of information
- The JCEE, ZO, Hyderabad for information and necessary action.
- The EE, RO-Kothagudem for information and necessary action. He is directed to ensure that the Mining activity is not being carried out by the industry and submit the compliance within 48 hours.
- Concerned file.

// T.C.F.BO //

P. Jambhale
Senior Environmental Engineer
(TF-HYD : UH-VI)

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Annexure - VII



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No. KGM-01/TSPCB/U-VI/TF/2022- 2109

Date: 15.03.2023

Sub
DESPATCH NO:
DATE

Sub : M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvancha (M), Bhadradi Kothagudem District - Air (Prevention and control of Pollution) Amendment Act, 1987 & Water (Prevention and control of Pollution) Amendment Act, 1988 - Non compliance of the Board directions / CFO conditions - **DIRECTIONS- Issued - Reg.**

- Ref :
1. Complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
 2. Regional Officer letters dated 11.09.2018, 20.11.2018 & 01.07.2019 addressed to Asst. Director, Mines & Geology Department, Kothagudem.
 3. Show cause notice issued on 21.08.2018, 01.07.2019, 23.07.2019
 4. Regional Officer letters dated 11.09.2018, 01.07.2019 to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District.
 5. Case No. 584/36/13/2019 filed by Sri K. Venkat Reddy S/o. Veera Reddy in Hon'ble National Human Rights Commission, New Delhi
 6. OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai
 7. Inspection of the stone quarry mine by the Board officials on 23.02.2023.
 8. Hearing held on 10.03.2023

1. WHEREAS, you are operating the Stone & Road Metal Quarry located at Sy.No.29 & 30, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
2. WHEREAS, the EE.RO.Kothagudem has received complaints against illegal operations of stone quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
3. WHEREAS, the Board has addressed letters to the Asst. Director, Mines & Geology Department, Kothagudem on 11.09.2018, 20.11.2018 & 01.07.2019 for taking necessary action against stone & metal quarry units.
4. WHEREAS, the Board issued show cause notice to the Stone & Road Metal Quarry on 21.08.2018, 01.07.2019, 23.07.2019 for operating without EC, CFE & CFO of the Board.
5. WHEREAS, the Board addressed a letter to the Tahsildar, Paloncha (V&M), Bhadradi Kothagudem District on 11.09.2018, 01.07.2019 for taking necessary action against the stone & metal quarry units and stone crushers.
6. WHEREAS, Sri K. Venkat Reddy S/o. Veera Reddy, Jagannadhapuram Village, Paloncha Mandal, Bhadradi Kothagudem District has filed a Case No. 584/36/13/2019 in Hon'ble National Human Rights Commission, New Delhi regarding movement of stone metal transporting vehicles through a separate road instead of residents lanes, bylines of village.
7. WHEREAS, OA No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.
8. WHEREAS, the Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone & Road Metal Quarry on 23.02.2023 and observed the following:
 - i. This is an existing quarry mine and same was not in operation during inspection.
 - ii. The mine is surrounded by North: Eucalyptus plantation; East: Eucalyptus plantation; West: Approach road; South: Agricultural land followed by forest land followed by hill.
 - iii. The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.

- iv. The total water consumption for mine is about 9.82 KLD in which 1.2 KLD is used for Wet drilling, 7.12 KLD for water sprinkling on haul roads, 0.45 KLD for Greenbelt development and 1.05 KLD for domestic purpose. The unit generates 1.0 KLD of domestic effluents and the same is disposed to septic tank followed soak pit.
- v. The mine has provided following measures for control of dust pollution:
 - The mine is located nearby their stone crusher i.e., M/s RK Crusher, Togudem (V), Paloncha (M), Bhadradi Kothagudem district and transportation distance is less.
 - Sprinkling of water on haul roads by providing mobile water tanker.
 - Developed Greenbelt (eucalyptus plantation) around the mine area.
 - Compliance of the industry on schedule - B CFO Conditions.

S. No	CONDITION	COMPLIANCE																		
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">S.No</th> <th style="text-align: center;">Consumption</th> <th style="text-align: center;">Total Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td style="text-align: center;">Wet Drilling</td> <td style="text-align: center;">1.2 KLD</td> </tr> <tr> <td style="text-align: center;">2.</td> <td style="text-align: center;">Water sprinkling on haul roads</td> <td style="text-align: center;">7.12 KLD</td> </tr> <tr> <td style="text-align: center;">3.</td> <td style="text-align: center;">Green belt development</td> <td style="text-align: center;">0.45 KLD</td> </tr> <tr> <td style="text-align: center;">4.</td> <td style="text-align: center;">Domestic</td> <td style="text-align: center;">1.05 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td style="text-align: center;">9.82 KLD</td> </tr> </tbody> </table>	S.No	Consumption	Total Quantity	1.	Wet Drilling	1.2 KLD	2.	Water sprinkling on haul roads	7.12 KLD	3.	Green belt development	0.45 KLD	4.	Domestic	1.05 KLD	Total		9.82 KLD	<p>The industry has not provided water meter to quantify water consumption.</p>
S.No	Consumption	Total Quantity																		
1.	Wet Drilling	1.2 KLD																		
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3.	Green belt development	0.45 KLD																		
4.	Domestic	1.05 KLD																		
Total		9.82 KLD																		
2.	<p>The industry shall comply with the National Ambient air quality standards as per MoEF, GOI notification dated 18-11-2009 along the premises of the factory as prescribed below</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">S.No.</th> <th style="text-align: center;">Parameters</th> <th style="text-align: center;">Standards in mg/m3</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td style="text-align: center;">Particulate Matter (PM 10)</td> <td style="text-align: center;">100</td> </tr> <tr> <td style="text-align: center;">2.</td> <td style="text-align: center;">Particulate Matter (PM 2.5)</td> <td style="text-align: center;">60</td> </tr> <tr> <td style="text-align: center;">3.</td> <td style="text-align: center;">SO₂</td> <td style="text-align: center;">80</td> </tr> <tr> <td style="text-align: center;">4.</td> <td style="text-align: center;">NO_x</td> <td style="text-align: center;">80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	S.No.	Parameters	Standards in mg/m3	1.	Particulate Matter (PM 10)	100	2.	Particulate Matter (PM 2.5)	60	3.	SO ₂	80	4.	NO _x	80	<p>The mine was not in operation during inspection.</p>			
S.No.	Parameters	Standards in mg/m3																		
1.	Particulate Matter (PM 10)	100																		
2.	Particulate Matter (PM 2.5)	60																		
3.	SO ₂	80																		
4.	NO _x	80																		
3.	<p>The industry shall not produce product other than those permitted in the order without obtaining CFE & CFO of the Board.</p>																			
4.	<p>The industry shall carry out only semi-mechanized open cast mining and shall carryout mining of building stone & road metal in an area of 6.273 Ha only. After breaking the mineral into required size by drilling and blasting it shall be directly loaded into the trucks.</p>	<p>The quarry mining for road metal is carried through Opencast & semi-mechanized method and excavations are carried by drilling hole and blasting followed by excavating machinery.</p>																		
5.	<p>The industry shall adopt wet drilling method to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.</p>	<p>The mine was not in operation during inspection. The mine management informed that they are adopting wet drilling method to control dust emissions and informed that they are following control blasting techniques.</p>																		

6.	Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.	The mine has provided following measures for control of dust pollution: <ul style="list-style-type: none">• The mine is located nearby their stone crusher i.e., M/s RK Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem district and transportation distance is less.• Sprinkling of water on haul roads by providing mobile water tanker.• Developed Greenbelt (eucalyptus plantation) around the mine area.
7.	The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.	The mine was not in operation during inspection.
8.	The industry shall scrupulously comply with conditions stipulated by the SEIAA (State Level Environment Impact Assessment Authority), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 15.11.2017.	Directed to comply.
9.	The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral. <ul style="list-style-type: none">• Road shall be graded to mitigate the dust emissions.• Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.• Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.	The mine has provided following measures for control of dust pollution: <ul style="list-style-type: none">• The mine is located nearby their stone crusher i.e., M/s RK Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem district and transportation distance is less.• Sprinkling of water on haul roads by providing mobile water tanker.• Developed Greenbelt (eucalyptus plantation) around the mine area.• The industry has provided strengthened gravel road from quarry to the crusher.
10.	The industry shall implement the following measures to reduce the noise pollution. <ul style="list-style-type: none">• The proper and regular maintenance of the vehicles and other equipment.• Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.• Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.	Directed to comply.
11.	The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.	Directed to comply.
12.	The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,	Directed to comply.

13.	The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.	Not provided. The mine has provided mine sump to collect the mine seepage water and using for dust suppression and greenbelt.						
14.	The mine shall not exceed the following solid waste quantities as mentioned below: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S. No</th> <th style="width: 40%;">Name and quantity of the Hazardous waste</th> <th style="width: 50%;">Disposal option</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Overburden / mine waste</td> <td>Shall be dumped in the dump yard within the quarry lease area.</td> </tr> </tbody> </table>	S. No	Name and quantity of the Hazardous waste	Disposal option	1	Overburden / mine waste	Shall be dumped in the dump yard within the quarry lease area.	The mine representative informed that they have used top soil for developing plantation around the mine area. The solid waste is being dumped in within the mine lease area but, not provided toe walls.
S. No	Name and quantity of the Hazardous waste	Disposal option						
1	Overburden / mine waste	Shall be dumped in the dump yard within the quarry lease area.						
15.	The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.							
16.	The rock waste shall be dumped in the dump yard towards North-West part within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.							
17.	The industry shall adopt the following measures to control erosion of dumps: <ul style="list-style-type: none"> • Retention/toe walls shall be provided at the foot of the dumps. • Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes. 							
18.	Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.	Directed to comply. The mine has provided mine sump to collect the mine seepage water and using for dust suppression and greenbelt.						
19.	No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.	Directed to comply.						
20.	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	Developed Greenbelt (eucalyptus plantation) around the mine area.						
21.	The industry shall take all precautionary and safety measures during process operations.	--						
22.	The industry shall comply with all the directions issued by the Board from time to time.	Directed to comply. However, the Board has not issued any directions.						

11. WHEREAS, the status was reviewed in the Task Force meeting held on 10.03.2023. Your Stone & Road Metal Quarry representative attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the Stone & Road Metal Quarry.

12. After careful consideration of material facts of the case, the Board hereby direct the Stone & Road Metal Quarry to comply with all the CFO conditions issued by the Board.

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13. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of pollution) Amendment act, 1988.
14. The above mentioned directives shall be implemented by the Stone & Road Metal Quarry, falling which legal action will be initiated against your Stone & Road Metal Quarry under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Sec. 33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the Stone & Road Metal Quarry in the Interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Lunavath Kishan
(6.273 Ha. Building Stone & Road Metal Mine),
Sy. No. 29 & 30, Thogudem (V),
Palvancha (M), Bhadradi Kothagudem District

Copy to :

1. The District Collector, Bhadradi Kothagudem District for information and necessary action.
2. The Asst. Director, Mines & Geology Department, Bhadradi Kothagudem District for Information and necessary action.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO-Kothagudem for information and necessary action.
5. Concerned file.

// T.C.F.BO //

P. Jambhale
Senior Environmental Engineer
(TF-HYD : UH-VI)

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Annexure - IX



TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KOTHAGUDEM
Beside: M.R.O. Office, 'A' Power House Basti, SCCL Head office area,
Kothagudem – 507 101

B. Ravinder, M.Tech.,
Environmental Engineer

Ph. No. (08744) 243165
E-mail: ee-kgm-tspcb@telangana.gov.in

Lr. No. O.A. No. 12 of 2023 /PCB/RO-KGM/2023- 109

Date: 21.03.2023.

To
The Assistant Director,
Department of Mines & Geology,
Bhadradi Kothagudem District.

Sir,

Sub:- PCB – RO – KGM – Closure orders issued by the Board office, TSPCB, Hyderabad to the Stone & Road Metal Quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District for operating without CFE/CFO of the Board – Forwarded for taking necessary action – Reg.

Ref:- Closure orders dated 15.03.2023 received by this office through mail on 16.03.2023 from Board office, TSPCB, Hyderabad.

With reference to the above, it is to inform that the Board office, TSPCB, Hyderabad has issued closure orders to the 8 Nos., of Stone & Road Metal Quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District for operating without CFE/CFO of the Board. The list of the defaulting Stone & Road Metal Quarry mines are given as below:

S. No.	Name & address of the Stone & Road Metal Quarry mine	Closure order dated
1.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	15.03.2023
2.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	15.03.2023
3.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	15.03.2023
4.	M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem (V), Palvoncha(M), Bhadradi Kothagudem District	15.03.2023
5.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	15.03.2023
6.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	15.03.2023
7.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.	15.03.2023
8.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	15.03.2023

It is to further inform that the Stone & Road Metal Quarry mines are not having power supply to disconnect for implementing the closure orders. Hence, you are hereby requested not to issue mining permissions to the above said Stone & Road Metal Quarry mines till they obtain the revocation of closure orders from the TSPCB.

Yours faithfully,


ENVIRONMENTAL ENGINEER

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Annexure - X
TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KOTHAGUDEM
Beside: M.R.O. Office, 'A' Power House Basti, SCCL Head office area,
Kothagudem – 507 101

B. Ravinder, M.Tech.,
Environmental Engineer

Ph. No. (08744) 243165
E-mail: ee-kgm-tspcb@telangana.gov.in

Lr. No. O.A. No. 12 of 2023 /PCB/RO-KGM/2023-109

Date: 20.03.2023.

To
The Tahsildar,
Office of the Tahsildar,
Paloncha (M),
Bhadradi Kothagudem District.

The Station House officer,
Paloncha Town Police Station,
Paloncha (V&M),
Bhadradi Kothagudem District.

Sir,

Sub:- PCB – RO – KGM – Closure orders issued by the Board office, TSPCB, Hyderabad to the Stone & Road Metal Quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District for operating without CFE/CFO of the Board – Forwarded for taking necessary action – Reg.

Ref:- Closure orders dated 15.03.2023 received by this office through mail on 16.03.2023 from Board office, TSPCB, Hyderabad.

With reference to the above, it is to inform that the Board office, TSPCB, Hyderabad has issued closure orders to the 8 Nos., of Stone & Road Metal Quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District for operating without CFE/CFO of the Board. The list of the defaulting Stone & Road Metal Quarry mines are given as below:

S. No.	Name & address of the Stone & Road Metal Quarry mine	Closure order dated
1.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	15.03.2023
2.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	15.03.2023
3.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	15.03.2023
4.	M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	15.03.2023
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8.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	15.03.2023

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It is to further inform that the Stone & Road Metal Quarry mines are not having power supply to disconnect for implementing the closure orders. Hence, you are hereby requested to take requisite steps for ensuring that no illegal mining takes place in the above said Stone & Road Metal Quarry mines till they obtain the revocation of closure orders from the TSPCB.

Yours faithfully,



ENVIRONMENTAL ENGINEER

g.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
 Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-KGM/TSPCB/ZO-HYD/TF/2023- 2096

Date:13.03.2023

Sub: TSPCB – Zonal Office - Hyderabad – M/s. Azeez Constructions, Sy.No. 36 & 47, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Hon'ble NGT, Chennai – Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas - **Air (Prevention and Control of Pollution) Act, 1981 Act – DIRECTIONS – ISSUED** - Reg.

Ref:

1. O.A. No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai.
2. TSPCB, Regional Office, Kothagudem report dated:01.03.2023 and received by Zonal Office, Hyderabad on 08.03.2023.
3. Task Force Committee meeting held on 10.03.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Azeez Constructions, Sy.No. 36 & 47, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District and engaged in stone crushing activity.
2. **WHEREAS**, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. **WHEREAS**, the Board Office, Hyderabad through mail dt.16.02.2023 instructed EE, RO, Kothagudem to submit a detailed report in the matter for taking further action.
4. **WHEREAS**, the respondent Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone crushers and stone & metal quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 23.02.2023. The details and status of the stone crusher is as below:

During inspection, Sri Madhu, Managing Partner was present in the industry premises and made following observations:

- i. The industry has obtained CFO vide order dated 08.09.2022 with a validity period upto 30.04.2031.
- ii. Earlier, the Board has issued closure orders vide order dated.15.12.2017 for causing dust pollution to the surroundings. Further, the industry has obtained revocation of closure orders dated 07.03.2018 with certain conditions to comply with.
- iii. Crusher was not in operation during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.
- iv. Status of the pollution control measures taken by the industry is submitted as below:
 - The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
 - The crusher has provided covering to secondary crusher and screen.
 - The crusher has provided dust collection tank.
 - The crusher has provided green cloth covering to the conveyors carrying dust.

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- The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
- The crusher has developed greenbelt in 3 rows around the crusher area.
- Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
- The crusher has provided one water storage tank of 3 KL capacity to meet water requirement for dust suppression.
- The crusher has not provided covering to the primary crusher.
- The crusher has not provided wind breaking wall.

During inspection, it was observed that the industry has installed 2 Nos. of old drum type hot mixing plants in the industry premises without obtaining the CFE&CFO of the Board and the same are not in operation during inspection. The industry representative informed that they are not operating the hot mix plants and they kept aside in the industry premises.

The EE, RO, Kothagudem has issued notice to the stone crusher on 24.02.2023 for the non-compliances of the Board conditions/directions observed during inspection:

Compliance of the industry on CFO (Schedule- B) Conditions of CFO order No. 220823273439 Date: 08.09.2022.														
S.No	CONDITION	COMPLIANCE												
1.	The industry has paid consent fee of Rs. 1,36,300/- for a period upto 30.04.2028 and the balance amount of Rs.15,700/- will be with the Board.	--												
2.	The industry shall pay consent fee annually as per the rates notified in GO Ms No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	--												
3.	The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time	--												
4.	Total Water Consumption shall not exceed : 16.0 KLD: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S.No</th> <th>Consumption</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust Suppression & Water Spraying</td> <td>15.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>16.0 KLD</td> </tr> </tbody> </table>	S.No	Consumption	Total Quantity	1.	Dust Suppression & Water Spraying	15.0 KLD	2.	Domestic	1.0 KLD		Total	16.0 KLD	The industry has not provided water meter to quantify water consumption.
S.No	Consumption	Total Quantity												
1.	Dust Suppression & Water Spraying	15.0 KLD												
2.	Domestic	1.0 KLD												
	Total	16.0 KLD												
5.	The industry shall not carry out any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	The industry was not in operation during inspection. During inspection, it was observed that the industry has installed 2 Nos. of old drum type hot mixing plants in the industry premises without obtaining the CFE&CFO of the Board and the same are not in operation during inspection. The industry representative informed that they are not operating the hot mix plants and they kept aside in the industry premises.												

6.	<p>The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).</p> <p>The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).</p>	The industry was not in operation during inspection.								
7.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" data-bbox="355 690 1049 820"> <thead> <tr> <th>Chimney No.</th> <th>Description of Chimney</th> <th>Parameter</th> <th>Emission standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Attached to DG Set of capacity 500 KVA</td> <td>SPM</td> <td>115 mg/Nm³</td> </tr> </tbody> </table>	Chimney No.	Description of Chimney	Parameter	Emission standards	1	Attached to DG Set of capacity 500 KVA	SPM	115 mg/Nm ³	--
Chimney No.	Description of Chimney	Parameter	Emission standards							
1	Attached to DG Set of capacity 500 KVA	SPM	115 mg/Nm ³							
8.	The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.	<ul style="list-style-type: none"> ➤ The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen. ➤ Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads. ➤ The crusher has provided one water storage tank of 3 KL capacity to meet water requirement for dust suppression 								
9.	The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The crusher shall provide sufficient water storage tank.									
10.	Crushers and Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.	<ul style="list-style-type: none"> ➤ The crusher has provided covering to secondary crusher and screen. ➤ The crusher has not provided covering to the primary crusher. ➤ The crusher has provided green cloth covering to the conveyors carrying dust. ➤ The crusher has provided dust collection tank. 								
11.	The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.									
12.	Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.	Not provided.								
13.	<p>The crusher with capacity upto 50 TPH shall provide closed bunkers for storage of dust. The dust shall be loaded into trucks directly from the bunker.</p> <p>The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.</p>	The crusher has provided dust collection tank.								
14.	The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.	The industry was not in operation during inspection.								
15.	Stone crusher should have a wind breaking walls of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.	The crusher has not provided wind breaking wall.								
16.	The crushers shall construct metal roads within the premises.	The industry has provided strengthened gravel roads within the unit premises.								
17.	The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the	Provided mobile water tanker (1x5. KL) for wetting the								

	crushing area shall be collected and disposed regularly.	ground and transportation roads.
18.	Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.	Crusher was not in operation during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.
19.	The crushers shall install flow meters to measure water consumption for dust suppression and greenbelt development.	Not provided.
20.	The crushers shall provide separate energy meter for pollution control devices.	Not provided.
21.	The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.	Directed to comply.
22.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	The industry was not in operation during inspection.
23.	The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details. b) Log Books for pollution control systems. c) Daily solid waste generated and disposed.	Not maintaining.
24.	The industry shall take necessary measures to control fugitive emissions.	The industry was not in operation during inspection.
25.	The industry shall take all precautionary and safety measures during process operations.	Directed to comply.
26.	The industry shall comply with all the directions issued by the Board from time to time.	--
27.	Concealing the factual data or submission of the false information / fabricated data and failure to comply with any of the conditions mentioned in this order any result in withdrawal of the order and attract action under the provisions of relevant pollution control Acts.	--
28.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
29.	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Not submitted.
30.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

The compliance of the conditions stipulated in the revocation of closure orders issued by the Board vide order dated 07.03.2018 is submitted as below:

S.No.	Condition	Compliance
I	The crusher shall comply with all conditions stipulated in the CFO order issued by the Board.	Compliance of the CFO conditions is submitted above.
ii	The crusher shall provide and maintain the following and ensure that there will not be dust/air pollution from the unit.	
	a. Cladding to the crushers, Vibratory screen & conveyor belts.	<ul style="list-style-type: none"> ➤ The crusher has provided covering to secondary crusher and screen. ➤ The crusher has not provided covering to the primary crusher. ➤ The crusher has provided green cloth covering to the conveyors carrying dust.
	b. Mechanical water sprinklers at all the dust generation sources.	The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.

	c. Elevated closed bunker for collection of dust.	The crusher has provided dust collection tank.
	d. Metal / Concrete roads within the crusher premises.	The industry has provided strengthened gravel roads within the unit premises.
	e. Wind breaking walls all around the crusher.	The crusher has not provided wind breaking wall.
iii	The crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The crusher has developed greenbelt in 3 rows around the crusher area.

5. **WHEREAS**, vide reference 4th cited above, the issue was reviewed before the Task force committee meeting held on 10.03.2023 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry has not provided cladding/semi circular covers to the conveyor belts and not provided wind breaking walls as directed. The industry representative informed that they taken all the measures to control the dust pollution and provided three to four layers of thick greenbelt all around the plant. He informed that the plantation provided by them is acting like a barrier and requested to exempt them from providing wind breaking walls. He also informed that they will provide cladding to the primary crusher within one month. After detailed discussions, the committee recommended to issue Directions to the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply.

After detailed discussions and careful consideration of material facts of the case and recommendations of the committee, the Board hereby issues the following directions to the industry to comply with:

- i. The crusher shall comply with CFO & HWA order conditions issued by the Board.
 - ii. The crusher shall regularly carryout water sprinkling at raw material feeding section and at all transfer points to arrest the fugitive emissions.
 - iii. The crusher shall maintain the cladding provided to the vibrating section and provide cladding to the primary crusher within 15 days.
 - iv. The crusher shall maintain the dust bunker provided for storage of stone dust and shall ensure that no stone dust is stored openly.
 - v. The crusher shall provide the wind breaking walls within one month all around the crusher.
6. **In view of the above, the industry is hereby directed to comply with the above directions.** These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
7. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Azeez Constructions,
Sy.No. 36 & 47, Toggudem (V),
Paloncha (M),
Bhadradri Kothagudem District.

Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action. **He is directed to verify the compliance on the directions and forward detailed report to this office for further necessary action.**



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-KGM/TSPCB/ZO-HYD/TF/2023-2098

Date:13.03.2023

Sub: TSPCB – Zonal Office - Hyderabad – **M/s. Bhavani Metals, Sy.No. 19, Toggudem (V), Paloncha (M), Bhadradi Bhadradi Kothagudem District - Hon'ble NGT, Chennai – Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas - Air (Prevention and Control of Pollution) Act, 1981 Act – DIRECTIONS – ISSUED - Reg.**

Ref:

1. O.A. No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai.
2. TSPCB, Regional Office, Kothagudem report dated:01.03.2023 and received by Zonal Office, Hyderabad on 08.03.2023.
3. Task Force Committee meeting held on 10.03.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of **M/s. Bhavani Metals, Sy.No. 19, Toggudem (V), Paloncha (M), Bhadradi Bhadradi Kothagudem District** and engaged in stone crushing activity.
2. **WHEREAS**, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. **WHEREAS**, the Board Office, Hyderabad through mail dt.16.02.2023 instructed EE, RO, Kothagudem to submit a detailed report in the matter for taking further action.
4. **WHEREAS**, the respondent Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone crushers and stone & metal quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 23.02.2023. The details and status of the stone crusher is as below:

During inspection, Sri Apparao, Managing partner of the crusher was present in the industry premises and made following observations:

- i. The industry has obtained CFO vide order dated 08.09.2022 with a validity period upto 30.04.2031.
- ii. Earlier, the Board has issued closure orders vide order dated.15.12.2017 for causing dust pollution to the surroundings. Further, the industry has obtained latest temporary revocation of closure orders dated 26.09.2022 for a period of 6 months from the date of issue of this order i.e., upto 25.03.2023.
- iii. Crusher was not in operation & Primary crusher was removed as observed during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.
- iv. Status of the pollution control measures taken by the industry is submitted as below:
 - The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
 - The crusher has provided covering to secondary crusher and screen.
 - The crusher has provided chute type dust collection system.

- The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
- The crusher has developed greenbelt in 3 rows around the crusher area.
- Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
- The crusher has provided one water storage tank of 2 KL capacity to meet water requirement for dust suppression.
- The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
- The crusher has not provided wind breaking wall.

The EE, RO, Kothagudem has issued notice to the stone crusher on 24.02.2023 for the non-compliances of the Board conditions/directions observed during inspection:

Compliance of the industry on CFO (Schedule- B) Conditions of CFO order No. 220823269569 Date: 08.09.2022.																	
S. No	CONDITION	COMPLIANCE															
1.	The industry has paid consent fee of Rs. 61,950/- for a period upto 30.04.2023.	--															
2.	The industry shall pay consent fee annually as per the rates notified in GO Ms No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1 st quarter of every financial year (April – June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	Directed to comply. --															
3.	The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time																
4.	<p>Total Water Consumption shall not exceed : 11.0 KLD:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S.No</th> <th>Consumption</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust Suppression / Water spraying</td> <td>9.0 KLD</td> </tr> <tr> <td>2.</td> <td>Green belt</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td></td> <td style="text-align: center;">Total</td> <td style="text-align: center;">11.0 KLD</td> </tr> </tbody> </table>	S.No	Consumption	Total Quantity	1.	Dust Suppression / Water spraying	9.0 KLD	2.	Green belt	1.0 KLD	3.	Domestic	1.0 KLD		Total	11.0 KLD	The industry has not provided water meter to quantify water consumption.
S.No	Consumption	Total Quantity															
1.	Dust Suppression / Water spraying	9.0 KLD															
2.	Green belt	1.0 KLD															
3.	Domestic	1.0 KLD															
	Total	11.0 KLD															
5.	The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	The industry was not in operation during inspection.															
6.	<p>The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).</p> <p>The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time- (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).</p>																

7.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below.							
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Chimney No.</th> <th style="text-align: center;">Parameter</th> <th style="text-align: center;">Emission standards</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">SPM</td> <td style="text-align: center;">115 mg/Nm³</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards	1	SPM	115 mg/Nm ³	
Chimney No.	Parameter	Emission standards						
1	SPM	115 mg/Nm ³						
8.	The crusher shall provide permanent water sprinkling systems at all the dust generating areas, loading & unloading points, transfer points and internal roads & open areas.	➤ The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.						
9.	The water shall be sprayed in the form of mist using suitable equipment and motor. Mist water sprinklers shall be installed at a height of about 30 ft covering entire stone crusher area. The crusher shall provide sufficient water storage tank.	➤ The crusher has provided covering to secondary crusher and screen.						
10.	Crushers and Vibrating screens shall be covered / enclosed with MS sheets along with provision of water sprinkling.	➤ Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.						
11.	The crusher shall provide semi circular MS dome sheets to the belt conveyors carrying aggregates and dust.	The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.						
12.	Telescopic chutes shall be provided at product unloading conveyor to prevent dust emission during free fall of material from height.	Not provided.						
13.	The crusher with capacity upto 50 TPH shall provide closed bunkers for storage of dust. The dust shall be loaded into trucks directly from the bunker.	The crusher has provided chute type dust collection system.						
14.	The crusher with capacity more than 50 TPH shall provide dedicated closed storage shed with MS Sheets for storage of dust with water sprinkling arrangement.							
15.	The vehicles carrying stone metals & dust shall be covered with tarpaulin sheets / green cloth and wetted with fixed water spraying system before leaving the crushing area.	The industry was not in operation during inspection.						
16.	Stone crusher should have a wind breaking walls of at least 20 ft height alongside the boundary. The height of the stacked aggregates and dust shall be less than 20 ft.	The crusher has not provided wind breaking wall.						
17.	The crushers shall construct metal roads within the premises.	The industry has provided strengthened gravel roads within the unit premises.						
18.	The plant area including roads and open areas shall be regularly cleaned and wetted. The dust accumulated in the crushing area shall be collected and disposed regularly.	Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.						
19.	Periodic cleaning of water spray nozzles shall be carried out to avoid choking. A high standard of housekeeping should be maintained at the stone crusher units. Any piles of materials accumulated in or around the plant should be cleaned up regularly. The surface of all stockpiles of crushed aggregates should be kept sufficiently wet by water spraying.	Crusher was not in operation during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.						
20.	The crushers shall install flow meters to measure water consumption for dust suppression and greenbelt development.	Not provided.						
21.	The crushers shall provide separate energy meter for pollution control devices.	Not provided.						
22.	The noise pollution shall be controlled by providing acoustic enclosures to the equipment (crushers, screens, etc) and regular maintenance of the crushing, screening and loading equipment.	Directed to comply.						
23.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	The industry was not in operation during inspection.						
24.	The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details.	Not maintaining.						

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	b) Log Books for pollution control systems. c) Daily solid waste generated and disposed..	
25.	The industry shall take necessary measures to control fugitive emissions.	The industry was not in operation during inspection.
26.	The industry shall take all precautionary and safety measures during process operations.	Directed to comply.
27.	The industry shall comply with all the directions issued by the Board from time to time.	--
28.	Concealing the factual data or submission of the false information / fabricated data and failure to comply with any of the conditions mentioned in this order any result in withdrawal of the order and attract action under the provisions of relevant pollution control Acts.	--
29.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
30.	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Not submitted.
31.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

The compliance of the conditions stipulated in the temporary revocation of closure orders issued by the Board vide order dated 26.09.2022 is submitted as below:

S.No.	Condition	Compliance
i	The crusher shall comply with all conditions stipulated in the CFO order issued by the Board.	Compliance of the CFO conditions is submitted above.
ii	The crusher shall provide/maintain Cladding to the vibrating screen so as to arrest the dust emissions.	Crusher was not in operation & Primary crusher was removed as observed during inspection.
iii	The industry shall cover/maintain the screen with MS sheets so as to arrest the dust emissions.	The crusher has provided covering to secondary crusher and screen.
iv	The industry shall provide/maintain elevated closed bunker for collection of dust.	The crusher has provided chute type dust collection system.
v	The industry shall regularly carry out sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
vi	The industry shall construct/maintain wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking wall.
vii	The industry shall construct/maintain metal roads within the premises.	The industry has provided strengthened gravel roads within the unit premises.
viii	The industry shall carry out regular cleaning and wetting of the ground within the premises.	Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
ix	The industry shall develop/maintain greenbelt such that it shall not be less than 33% of the total area, preferable along the all sides of the industry site, with width of not less than 5 meters greenbelt.	The crusher has developed greenbelt in 3 rows around the crusher area.
x	The industry shall revalidate the Bank Guarantee of Rs.1.0 Lakh before its expiry till further orders from the Board.	The industry has submitted extended bank guarantee of Rs. 1 Lakh with validity period upto 04.10.2024.

5. **WHEREAS**, vide reference 4th cited above, the issue was reviewed before the Task force committee meeting held on **10.03.2023** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry has not provided cladding/semi circular covers to the conveyor belts and not provided wind breaking walls as directed. The industry representative informed that they taken all the measures to control the dust pollution and provided three to four layers of thick greenbelt all around the plant. He informed that the plantation provided by them is acting like a barrier and requested to exempt them from providing wind breaking walls. He also informed that they will provide cladding/semi circular covers to the conveyor belts within one month. After detailed discussions, the committee recommended to issue Directions to the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply.

After detailed discussions and careful consideration of material facts of the case and recommendations of the committee, the Board hereby issues the following directions to the industry to comply with:

- i. The crusher shall comply with CFO & HWA order conditions issued by the Board.
 - ii. The crusher shall regularly carryout water sprinkling at raw material feeding section and at all transfer points to arrest the fugitive emissions.
 - iii. The crusher shall maintain the cladding provided to the vibrating section and provide cladding/semi circular covers to the conveyor belts within 15 days.
 - iv. The crusher shall maintain the dust bunker provided for storage of stone dust and shall ensure that no stone dust is stored openly.
 - v. The crusher shall provide the wind breaking walls within one month all around the crusher.
6. **In view of the above, the industry is hereby directed to comply with the above directions.** These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
7. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Bhavani Metals,
Sy.No. 19, Toggudem (V), Paloncha (M),
Bhadradri Bhadradri Kothagudem District.

Copy to the Environmental Engineer, TSPCB, Regional Office, Kothagudem for information and necessary action. **He is directed to verify the compliance on the directions and forward detailed report to this office for further necessary action.**

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Annexure - XIII



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-KGM/TSPCB/ZO-HYD/TF/2023-2097

Date:13.03.2023

Sub: TSPCB – Zonal Office - Hyderabad – **M/s. R.K.Crusher, Toggudem Village, Palvoncha Mandal, Bhadradi Kothagudem District** - Hon'ble NGT, Chennai – Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas - **Air (Prevention and Control of Pollution) Act, 1981 Act – DIRECTIONS – ISSUED** - Reg.

Ref:

1. O.A. No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai.
2. TSPCB, Regional Office, Kothagudem report dated:01.03.2023 and received by Zonal Office, Hyderabad on 08.03.2023.
3. Task Force Committee meeting held on 10.03.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of **M/s. R.K.Crusher, Toggudem Village, Palvoncha Mandal, Bhadradi Kothagudem District** and engaged in stone crushing activity.
2. **WHEREAS**, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. **WHEREAS**, the Board Office, Hyderabad through mail dt.16.02.2023 instructed EE, RO, Kothagudem to submit a detailed report in the matter for taking further action.
4. **WHEREAS**, the respondent Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone crushers and stone & metal quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 23.02.2023. The details and status of the stone crusher is as below:

During inspection, Sri Nani, Managing partner of the crusher was present in the industry premises and made following observations:

- i. The industry has obtained CFO vide order dated 01.08.2019 with a validity period upto 31.12.2028.
- ii. Earlier, the Board has issued directions to the stone crusher for non-compliance of CFO conditions/Board directions vide order dated.15.12.2017. The compliance of the directions is submitted below.
- iii. Crusher was not in operation during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.
- iv. Status of the pollution control measures taken by the industry is submitted as below:
 - The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
 - The crusher has provided covering to the primary & secondary crusher and screen.
 - The crusher has provided dust collection tank.

- The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
- The crusher has developed greenbelt in 3 rows around the crusher area.
- Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
- The crusher has provided one water storage tank of 2 x 3 KL capacity to meet water requirement for dust suppression.
- **The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.**
- **The crusher has not provided wind breaking wall.**

The EE, RO, Kothagudem has issued notice to the stone crusher on 24.02.2023 for the non-compliances of the Board conditions/directions observed during inspection:

Compliance of the industry on CFO (Schedule- B) Conditions of CFO order No. : 57-KGM/TSPCB/ZOH/TS-IPASS/CFO/2019 -214, Date:01.08.2019.

S. No	CONDITION	COMPLIANCE															
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="327 1010 977 1218"> <thead> <tr> <th>S.No</th> <th>Consumption</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust Suppression & Green Belt</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>3.5 KLD</td> </tr> </tbody> </table>	S.No	Consumption	Total Quantity	1.	Dust Suppression & Green Belt	3.0 KLD	2.	Domestic	0.5 KLD		Total	3.5 KLD	The industry has not provided water meter to quantify water consumption.			
S.No	Consumption	Total Quantity															
1.	Dust Suppression & Green Belt	3.0 KLD															
2.	Domestic	0.5 KLD															
	Total	3.5 KLD															
2.	The industry shall file the water cess returns in Form – I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.	--															
3.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below: <table border="1" data-bbox="327 1523 961 1640"> <thead> <tr> <th>Chimney No</th> <th>Parameter</th> <th>Emission Standards (mg/Nm³)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No	Parameter	Emission Standards (mg/Nm ³)	1.	SPM	115	The industry was not in operation during inspection.									
Chimney No	Parameter	Emission Standards (mg/Nm ³)															
1.	SPM	115															
4.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R, 520 (E) dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004, In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no. 96, under the Environment (Protection) Act, 1986.	--															
5.	The industry shall comply with the National Ambient air quality standards as per MoEF, GOI notification dated 18-11-2009 along the premises of the factory as prescribed below <table border="1" data-bbox="327 2109 961 2356"> <thead> <tr> <th>S.No.</th> <th>Parameters</th> <th>Standards in mg/m³</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM 10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM 2.5)</td> <td>60</td> </tr> <tr> <td>3.</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>4.</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table>	S.No.	Parameters	Standards in mg/m ³	1.	Particulate Matter (PM 10)	100	2.	Particulate Matter (PM 2.5)	60	3.	SO ₂	80	4.	NO _x	80	The industry was not in operation during inspection.
S.No.	Parameters	Standards in mg/m ³															
1.	Particulate Matter (PM 10)	100															
2.	Particulate Matter (PM 2.5)	60															
3.	SO ₂	80															
4.	NO _x	80															

	Noise Levels: Day time (6 AM to 10PM) – 75 dB (A) Night time (10 PM to 6 AM) – 70 dB (A)	
6.	The industry shall not produce product other than those permitted in the order without obtaining CFE & CFO of the Board.	The industry was not in operation during inspection.
7.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and their amendments issued thereof.	--
8.	The industry shall comply with the directions issued vide order dated 15.12.2017.	Compliance of the directions is submitted below.
9.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	➤ The crusher has provided covering to the primary & secondary crusher and screen.
10.	The industry shall cover the screen with M.S. sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	➤ The crusher has provided dust collection tank.
11.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	➤ The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
12.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	➤ The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
13.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker / bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	➤ The crusher has not provided wind breaking wall.
14.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	➤ The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
15.	The industry shall construct BT road from quarry to stone crushing unit.	Not provided.
16.	The industry shall construct metal roads within the premises.	The industry has provided strengthened gravel roads within the unit premises.
17.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
18.	The industry shall develop 5 mtrs. Width of greenbelt along the boundary of the site in the 50 mtrs. width buffer zone of the stone – crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The crusher has developed greenbelt in 3 rows around the crusher area.
19.	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms /m3.	The industry was not in operation during inspection.
20.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	
21.	The industry shall maintain good housekeeping & maintain proper records for hazardous waste started in the authorization.	The industry has to improve housekeeping in the crusher area.
22.	The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not submitted.
23.	The industry shall take necessary measures to control fugitive emissions.	The industry was not in operation during inspection.
24.	The industry shall take all precautions and safety	Directed to comply.

	measures during process operations.	
25.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	The industry was not in operation during inspection.
26.	The industry shall comply with all the directions issued by the Board from time to time.	--
27.	Concealing the factual data or submission of the false information / fabricated data and failure to comply with any of the conditions mentioned in this order any result in withdrawal of the order and attract action under the provisions of relevant pollution control Acts.	--
28.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
29.	This order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The Zonal office, Hyderabad has issued directions on 15.12.2017 and status is submitted as below:

S.No.	Condition	Compliance status
1	The industry shall obtain CFE for establishment of new machinery for new capacity. The industry shall start the establishment of the crusher only after obtaining CFE of the Board.	Complied.
2	The industry shall obtain CFE / CFO of the Board for Hot Mix plant and Wet Mix plant.	The industry obtained CFE & CFO for Hot Mix & Wet Mix plant.
3	The industry shall regularly carry out wetting of roads to control fugitive dust emissions.	The industry has provided mobile water tanker for carrying ground wetting to control fugitive dust emissions
4	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	Status of the pollution control measures taken by the industry is submitted in above remarks.

5. **WHEREAS**, vide reference 4th cited above, the issue was reviewed before the Task force committee meeting held on 10.03.2023 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry has not provided cladding/semi circular covers to the conveyor belts and not provided wind breaking walls as directed. The industry representative informed that they taken all the measures to control the dust pollution and provided three to four layers of thick greenbelt all around the plant. He informed that the plantation provided by them is acting like a barrier and requested to exempt them from providing wind breaking walls. He also informed that they will provide cladding/semi circular covers to the conveyor belts within one month. After detailed discussions, the committee recommended to issue Directions to the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply.

After detailed discussions and careful consideration of material facts of the case and recommendations of the committee, the Board hereby issues the following directions to the industry to comply with:

- i. The crusher shall comply with CFO & HWA order conditions issued by the Board.
- ii. The crusher shall regularly carryout water sprinkling at raw material feeding section and at all transfer points to arrest the fugitive emissions.
- iii. The crusher shall maintain the cladding provided to the vibrating section and provide cladding/semi circular covers to the conveyor belts within 15 days.
- iv. The crusher shall maintain the dust bunker provided for storage of stone dust and shall ensure that no stone dust is stored openly.
- v. The crusher shall provide the wind breaking walls within one month all around the crusher

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6. In view of the above, the industry is hereby directed to comply with the above directions. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
7. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

al
JOINT CHIEF ENVIRONMENTAL ENGINEER



To
M/s. R.K.Crusher, Toggudem Village,
Palvoncha Mandal,
Bhadradi Kothagudem District.

Copy to the Environmental Engineer, TSPCB, Regional Office, Kothagudem for information and necessary action. He is directed to verify the compliance on the directions and forward detailed report to this office for further necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jccc-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-KGM/TSPCB/ZO-HYD/TF/2023- 2099

Date:13.03.2023

Sub: TSPCB – Zonal Office - Hyderabad – M/s. Sree Kanaka Durga Stone Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Hon'ble NGT, Chennai – Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas - **Air (Prevention and Control of Pollution) Act, 1981 Act – DIRECTIONS – ISSUED** - Reg.

Ref: 1. O.A. No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai.
2. TSPCB, Regional Office, Kothagudem report dated:01.03.2023 and received by Zonal Office, Hyderabad on 08.03.2023.
3. Task Force Committee meeting held on 10.03.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Sree Kanaka Durga Stone Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District and engaged in stone crushing activity.
2. **WHEREAS**, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. **WHEREAS**, the Board Office, Hyderabad through mail dt.16.02.2023 instructed EE, RO, Kothagudem to submit a detailed report in the matter for taking further action.
4. **WHEREAS**, the respondent Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone crushers and stone & metal quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 23.02.2023. The details and status of the stone crusher is as below:

During inspection, Sri Sandeep, Managing partner of the crusher was present in the industry premises and made following observations:

- i. The industry has obtained CFO vide order dated 11.04.2022 with a validity period upto 31.07.2031.
- ii. Earlier, the Board has issued closure orders vide order dated.15.12.2017 for causing dust pollution to the surroundings. Further, the industry has obtained revocation of closure orders dated 23.03.2019 with certain conditions to comply with.
- iii. Crusher was not in operation during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.
- iv. Status of the pollution control measures taken by the industry is submitted as below:
 - The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
 - The crusher has provided covering to the primary & secondary crusher and screen.
 - The crusher has provided dust collection tank.

- The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
- The crusher has developed greenbelt in 3 rows around the crusher area.
- Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
- The crusher has provided one water storage tank of 3 KL capacity to meet water requirement for dust suppression.
- **The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.**
- **The crusher has not provided wind breaking wall.**

The EE, RO, Kothagudem has issued notice to the stone crusher on 24.02.2023 for the non-compliances of the Board conditions/directions observed during inspection:

Compliance of the industry on CFO (Schedule- B) Conditions of CFO order No. 220823655080 Date: 11.04.2022.				
S.No.	CONDITION			COMPLIANCE
1.	Total Water Consumption shall not exceed : 5.0 KLD:			The industry has not provided water meter to quantify water consumption.
	S.No	Consumption	Total Quantity	
	1.	Dust suppression and Green Belt	4.5 KLD	
	2.	Domestic	0.5 KLD	
		Total	5.0 KLD	
2.	The industry shall not carry out any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.			The industry was not in operation during inspection.
3.	<p>The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).</p> <p>The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).</p>			
4.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below.			
	Chimney No.	Description of Chimney	Parameter	
	1	Attached to DG Set of capacity 500 KVA	SPM	115 mg/Nm ³
5.	The industry has paid consent fee of Rs. 34,800/- for a period upto 31.05.2031.			--
6.	The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.			--

7.	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time	--
8.	The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission.	> The crusher has provided covering to the primary & secondary crusher and screen. > The crusher has provided dust collection tank. > The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
9.	The industry shall maintain cladding to the conveyor belts.	
10.	The industry shall maintain elevated closed bunker for collection of dust.	
11.	The industry shall maintain metal roads for the ease of the movement of vehicles.	The industry has provided strengthened gravel roads within the unit premises.
12.	The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking wall.
13.	The industry shall maintain green belt along the boundary of the site so as to act as a barrier.	The crusher has developed greenbelt in 3 rows around the crusher area
14.	The industry shall maintain water meters at borewell to assess the raw water consumption.	Not provided.
15.	The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.	The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
16.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	The industry was not in operation during inspection.
17.	The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details. b) Log Books for pollution control systems. c) Daily solid waste generated and disposed.	Not maintaining.
18.	The industry shall take necessary measures to control fugitive emissions.	The industry was not in operation during inspection.
19.	The industry shall take all precautionary and safety measures during process operations.	Directed to comply.
20.	The industry shall comply with all the directions issued by the Board from time to time.	--
21.	Concealing the factual data or submission of the false information / fabricated data and failure to comply with any of the conditions mentioned in this order any result in withdrawal of the order and attract action under the provisions of relevant pollution control Acts.	--
22.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
23.	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Not submitted.
24.	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

The compliance of the conditions stipulated in the revocation of closure orders issued by the Board vide order dated 23.03.2019 is submitted as below:

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S.No.	Condition	Compliance
i	The crusher shall comply with all conditions stipulated in the CFO order issued by the Board.	Compliance of the CFO conditions is submitted above.
ii	The crusher shall provide and maintain the following and ensure that there will not be dust/air pollution from the unit.	
	a. Cladding to the crushers, Vibratory screen & conveyor belts	<ul style="list-style-type: none"> ➤ The crusher has provided covering to the primary & secondary crusher and screen. ➤ The crusher has provided dust collection tank. ➤ The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
	b. Mechanical water sprinklers at all the dust generation sources.	The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
	c. Elevated closed bunker for collection of dust.	The crusher has provided dust collection tank.
	d. Metal / Concrete roads within the crusher premises.	The industry has provided strengthened gravel roads within the unit premises.
	e. Wind breaking walls / Green cloth all around the crusher to prevent dust spreading outside the crusher.	The crusher has not provided wind breaking wall.
iii	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The crusher has developed greenbelt in 3 rows around the crusher area.
iv	The unit shall revalidate the BG before its expiry till further orders from the Board.	The industry has submitted extended bank guarantee of Rs. 1 Lakh vide B.G.No. 19/2018-19 with validity period upto 04.10.2023.

5. **WHEREAS**, vide reference 4th cited above, the issue was reviewed before the Task force committee meeting held on **10.03.2023** at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry has not provided cladding/semi circular covers to the conveyor belts and not provided wind breaking walls as directed. The industry representative informed that they taken all the measures to control the dust pollution and provided three to four layers of thick greenbelt all around the plant. He informed that the plantation provided by them is acting like a barrier and requested to exempt them from providing wind breaking walls. He also informed that they will provide cladding/semi circular covers to the conveyor belts within one month. After detailed discussions, the committee recommended to issue Directions to the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply.

After detailed discussions and careful consideration of material facts of the case and recommendations of the committee, the Board hereby issues the following directions to the industry to comply with:

- i. The crusher shall comply with CFO & HWA order conditions issued by the Board.
- ii. The crusher shall regularly carryout water sprinkling at raw material feeding section and at all transfer points to arrest the fugitive emissions.
- iii. The crusher shall maintain the cladding provided to the vibrating section and provide cladding/semi circular covers to the conveyor belts within 15 days.
- iv. The crusher shall maintain the dust bunker provided for storage of stone dust and shall ensure that no stone dust is stored openly.
- v. The crusher shall provide the wind breaking walls within one month all around the crusher.

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6. In view of the above, the industry is hereby directed to comply with the above directions. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
7. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Sree Kanaka Durga Stone Crusher,
Toggudem (V), Paloncha (M),
Bhadradi Kothagudem District.**

Copy to the Environmental Engineer, TSPCB, Regional Office, Kothagudem for information and necessary action. He is directed to verify the compliance on the directions and forward detailed report to this office for further necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-KGM/TSPCB/ZO-HYD/TF/2023-2095

Date:13.03.2023

Sub: TSPCB – Zonal Office - Hyderabad – M/s. TCMM Engineering & Erector's Stone Crusher, Sy.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Hon'ble NGT, Chennai – Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas - **Air (Prevention and Control of Pollution) Act, 1981 Act – DIRECTIONS – ISSUED** - Reg.

Ref:

1. O.A. No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai.
2. TSPCB, Regional Office, Kothagudem report dated:01.03.2023 and received by Zonal Office, Hyderabad on 08.03.2023.
3. Task Force Committee meeting held on 10.03.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. TCMM Engineering & Erector's Stone Crusher, Sy.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District and engaged in stone crushing activity.
2. **WHEREAS**, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. **WHEREAS**, the Board Office, Hyderabad through mail dt.16.02.2023 instructed EE, RO, Kothagudem to submit a detailed report in the matter for taking further action.
4. **WHEREAS**, the respondent Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone crushers and stone & metal quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 23.02.2023. The details and status of the stone crusher is as below:

During inspection, No person was present in the industry premises and made following observations:

- i. The industry has obtained CFO vide order dated 12.07.2019 with a validity period upto 31.03.2024.
- ii. Earlier, the Board has issued closure orders vide order dated.15.12.2017 for causing dust pollution to the surroundings. Further, the industry has obtained revocation of closure orders dated 23.03.2019 with certain conditions to comply with.
- iii. Crusher was not in operation during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.
- iv. Status of the pollution control measures taken by the industry is submitted as below:
 - The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
 - The crusher has provided covering to the primary & secondary crusher and screen.
 - The crusher has provided dust collection tank.

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- The crusher has developed greenbelt in 3 rows around the crusher area.
- Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
- The crusher has provided one water storage tank of 1KL capacity to meet water requirement for dust suppression.
- The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
- The crusher has not provided wind breaking wall.

The EE, RO, Kothagudem has issued notice to the stone crusher on 24.02.2023 for the non-compliances of the Board conditions/directions observed during inspection:

Compliance of the industry on CFO (Schedule- B) Conditions of CFO order No. 21-KGM/TSPCB/ZOH/TS-iPASS/CFO/2019- 146 Date: 12.07.2019.																	
S.No	CONDITION	COMPLIANCE															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Consumption</th> <th>Total Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Dust Suppression & Water Spraying</td> <td>14.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>15.0 KLD</td> </tr> </tbody> </table>	S.No	Consumption	Total Quantity	1.	Dust Suppression & Water Spraying	14.0 KLD	2.	Domestic	1.0 KLD		Total	15.0 KLD	The industry has not provided water meter to quantify water consumption.			
S.No	Consumption	Total Quantity															
1.	Dust Suppression & Water Spraying	14.0 KLD															
2.	Domestic	1.0 KLD															
	Total	15.0 KLD															
2.	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	--															
3.	<p>The industry shall comply with the National Ambient air quality standards as per MoEF, GOI notification dated 18-11-2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Parameters</th> <th>Standards mg/m³</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM 10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM 2.5)</td> <td>60</td> </tr> <tr> <td>3.</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>4.</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10PM) – 75 dB (A) Night time (10 PM to 6 AM) – 70 dB (A)</p>	S.No.	Parameters	Standards mg/m ³	1.	Particulate Matter (PM 10)	100	2.	Particulate Matter (PM 2.5)	60	3.	SO ₂	80	4.	NO _x	80	The industry was not in operation during inspection.
S.No.	Parameters	Standards mg/m ³															
1.	Particulate Matter (PM 10)	100															
2.	Particulate Matter (PM 2.5)	60															
3.	SO ₂	80															
4.	NO _x	80															
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.	--															
5.	The industry shall operate only after obtaining revocation of closure order from the Board.	The industry has obtained revocation of closure order from the Board vide order dated 23.03.2019.															
6.	The industry shall comply all the conditions mentioned in the CFO order from time to time.	Compliance of the CFO condition is submitted.															
7.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	➤ The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.															
8.	The industry shall cover the screen with M.S. sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	➤ The crusher has provided covering to the primary & secondary crusher and screen.															
9.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	➤ The crusher has provided dust collection tank.															

		> The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
10.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Not provided.
11.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker / bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
12.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking wall.
1.	The industry shall construct BT road from quarry to stone crushing unit.	Not provided.
2.	The industry shall construct metal roads within the premises.	The industry has provided strengthened gravel roads within the unit premises.
3.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
4.	The industry shall develop 5 mts. Width of greenbelt along the boundary of the site in the 50 mtrs. width buffer zone of the stone - crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The crusher has developed greenbelt in 3 rows around the crusher area.
5.	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms /m ³ .	The industry was not in operation during inspection.
6.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	
7.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management, and Transboundary Movement) Rules, 2016.	--
8.	The industry shall maintain good housekeeping & maintain proper records for hazardous waste started in the authorization.	The industry has to improve housekeeping in the crusher area.
9.	The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not submitted.
10.	The industry shall take necessary measures to control fugitive emissions.	The industry was not in operation during inspection.
11.	The industry shall take all precautions and safety measures during process operations.	Directed to comply.
12.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	The industry was not in operation during inspection.
13.	The industry shall comply with all the directions issued by the Board from time to time.	--
14.	Concealing the factual data or submission of the false information / fabricated data and failure to comply with any of the conditions mentioned in this order any result in withdrawal of the order and attract action under the provisions of relevant pollution control Acts.	--
15.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
16.	This order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The compliance of the conditions stipulated in the revocation of closure orders issued by the Board vide order dated 23.03.2019 is submitted as below:

S.No.	Condition	Compliance
i	The crusher shall comply with all conditions stipulated in the CFO order issued by the Board.	Compliance of the CFO conditions is submitted above.
ii	The crusher shall provide and maintain the following and ensure that there will not be dust/air pollution from the unit.	
	a. Cladding to the crushers, Vibratory screen & conveyor belts.	<ul style="list-style-type: none"> ➤ The crusher has provided covering to the primary & secondary crusher and screen. ➤ The crusher has provided dust collection tank. ➤ The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
	b. Mechanical water sprinklers at all the dust generation sources.	The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
	c. Elevated closed bunker for collection of dust.	The crusher has provided dust collection tank.
	d. Metal / Concrete roads within the crusher premises.	The industry has provided strengthened gravel roads within the unit premises.
	e. Wind breaking walls / Green cloth all around the crusher to prevent dust spreading outside the crusher.	The crusher has not provided wind breaking wall.
iii	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The crusher has developed greenbelt in 3 rows around the crusher area.
iv	The unit shall revalidate the BG before its expiry till further orders from the Board.	The industry has submitted extended bank guarantee Rs.1 Lakh vide B.G.No. 37/2022-23 with validity period upto 15.08.2023.

5. **WHEREAS**, vide reference 4th cited above, the issue was reviewed before the Task force committee meeting held on 10.03.2023 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry has not provided cladding/semi circular covers to the conveyor belts and not provided wind breaking walls as directed. The industry representative informed that their unit is not in operation since 2 years and provided three to four layers for thick greenbelt all around the plant. He informed that the plantation provided by them is acting like a barrier and requested to exempt them from providing wind breaking walls. He also informed that they will provide cladding to the conveyor belts within one month before starting the operations. After detailed discussions, the committee recommended to issue Directions to the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply.

After detailed discussions and careful consideration of material facts of the case and recommendations of the committee, the Board hereby issues the following directions to the industry to comply with:

- i. The crusher shall comply with CFO & HWA order conditions issued by the Board.
- ii. The crusher shall regularly carryout water sprinkling at raw material feeding section and at all transfer points to arrest the fugitive emissions.
- iii. The crusher shall maintain the cladding provided to the vibrating section and provide cladding/semi circular covers to the dust conveyor belts within 15 days.
- iv. The crusher shall maintain the dust bunker provided for storage of stone dust and shall ensure that no stone dust is stored openly.
- v. The crusher shall provide the wind braking walls within one month all around the crusher.

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6. In view of the above, the industry is hereby directed to comply with the above directions. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
7. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. TCMM Engineering & Erector's Stone Crusher,
Sy.No. 16, 17 & 18, Toggudem (V), Paloncha (M),
Bhadradi Kothagudem District.

Copy to the Environmental Engineer, TSPCB, Regional Office, Kothagudem for information and necessary action. He is directed to verify the compliance on the directions and forward detailed report to this office for further necessary action.

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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-KGM/TSPCB/ZO-HYD/TF/2023- 2100

Date:13.03.2023

Sub: TSPCB – Zonal Office - Hyderabad – M/s. Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District - Hon'ble NGT, Chennai – Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas - **Air (Prevention and Control of Pollution) Act, 1981 Act – DIRECTIONS – ISSUED** - Reg.

Ref:

1. O.A. No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai.
2. TSPCB, Regional Office, Kothagudem report dated:01.03.2023 and received by Zonal Office, Hyderabad on 08.03.2023.
3. Task Force Committee meeting held on 10.03.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry in the name of M/s. Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District and engaged in stone crushing activity.
2. **WHEREAS**, an Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs. Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.
3. **WHEREAS**, the Board Office, Hyderabad through mail dt.16.02.2023 instructed EE, RO, Kothagudem to submit a detailed report in the matter for taking further action.
4. **WHEREAS**, the respondent Board officials along with officials of District Mines & Geology Department, Bhadradi Kothagudem District have inspected the Stone crushers and stone & metal quarry mines located in Toggudem (V), Paloncha (M), Bhadradi Kothagudem District on 23.02.2023. The details and status of the stone crusher is as below:

During inspection, Sri P. Suryanarayana, Managing Partner was present in the industry premises and made following observations:

- i. The industry has obtained CFO vide order dated 04.05.2018 and which was expired on 31.12.2022. The industry applied for renewal of CFO and the verification report submitted to Board office, Hyderabad.
- ii. Earlier, the Board has issued closure orders vide order dated.15.12.2017 for causing dust pollution to the surroundings. Further, the industry has obtained latest temporary revocation of closure orders dated 26.09.2022 for a period of 6 months from the date of issue of this order i.e., upto 25.03.2023.
- iii. Crusher was not in operation during inspection and some quantities of stone aggregates, dust were observed in the crusher premises.
- iv. Status of the pollution control measures taken by the industry is submitted as below:
 - The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen.
 - The crusher has provided covering to the secondary screen.
 - The crusher has provided dust collection tank.

- The crusher has developed greenbelt in 3 rows around the crusher area.
- Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
- The crusher has provided one water storage tank of 2 KL capacity to meet water requirement for dust suppression.
- The industry representative informed that they are carrying manual wetting of stone boulders through pipe before loading into raw material bin.
- The crusher has not provided covering to the primary & secondary crusher and primary screen.
- The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
- The crusher has not provided wind breaking wall.

The EE, RO, Kothagudem has issued notice to the stone crusher on 24.02.2023 for the non-compliances of the Board conditions/directions observed during inspection:

Compliance of the industry on CFO (Schedule- B) Conditions of CFO order No. 56-KGM/TSPCB/ ZOH/CFO/2018-287 dated 04.05.2018.				
S.No	CONDITION		COMPLIANCE	
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:		The industry has not provided water meter to quantify water consumption.	
	S.No	Consumption		Total Quantity
	1.	Dust Suppression & Greenbelt		15.0 KLD
	2.	Domestic		1.0 KLD
		Total		16.0 KLD
2.	The industry shall file the water cess returns in Form – I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in each previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.		--	
3.	The emissions shall not contain constituents in excess of the prescribed limits mentioned below:		The industry was not in operation during inspection.	
	Chimney No	Parameter		Emission Standards (mg/Nm3)
	1.	SPM	115	
4.	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R, 520 (E) dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R. 448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004, In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no. 96, under the Environment (Protection) Act, 1986.			
5.	The industry shall comply with the National Ambient air quality standards as per MoEF, GOI notification dated 18-11-2009 along the premises of the factory as prescribed below			
	S.No.	Parameters	Standards in mg/m3	
	1.	Particulate Matter (PM 10)	100	
	2.	Particulate Matter (PM 2.5)	60	
	3.	SO2	80	

4.	NOx	80	
	Noise Levels: Day time (6 AM to 10PM) – 75 dB (A) Night time (10 PM to 6 AM) – 70 dB (A)		
6.	The industry shall not produce product other than those permitted in the order without obtaining CFE & CFO of the Board.		The industry was not in operation during inspection.
7.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and their amendments issued thereof.		--
8.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.		➤ The crusher has provided covering to the secondary screen. The crusher has not provided covering to the primary & secondary crusher and primary screen.
9.	The industry shall cover the screen with M.S. sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.		➤ The crusher has provided dust collection tank.
10.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.		➤ The crusher has not provided semi circular covering to the conveyors carrying stone aggregates and dust.
11.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.		Not provided.
12.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker / bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.		The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screens.
13.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.		The crusher has not provided wind breaking wall.
14.	The industry shall construct BT road from quarry to stone crushing unit.		Not provided.
15.	The industry shall construct metal roads within the premises.		The industry has provided strengthened gravel roads within the unit premises.
16.	The industry shall carryout regular cleaning and wetting of the ground within the premises.		Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
17.	The industry shall develop 5 mts. Width of greenbelt along the boundary of the site in the 50 mtrs. width buffer zone of the stone – crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.		The crusher has developed greenbelt in 3 rows around the crusher area.
18.	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms /m3.		The industry was not in operation during inspection.
19.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.		
20.	The industry shall maintain good housekeeping & maintain proper records for hazardous waste started in the authorization.		The industry has to improve housekeeping in the crusher area.
21.	The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.		Not submitted.
22.	The industry shall take necessary measures to control fugitive emissions.		The industry was not in operation during inspection.

23.	The industry shall take all precautions and safety measures during process operations.	Directed to comply.
24.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	The industry was not in operation during inspection.
25.	The industry shall comply with all the directions issued by the Board from time to time.	--
26.	Concealing the factual data or submission of the false information / fabricated data and failure to comply with any of the conditions mentioned in this order any result in withdrawal of the order and attract action under the provisions of relevant pollution control Acts.	--
27.	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
28.	This order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	--

The compliance of the conditions stipulated in the temporary revocation of closure orders issued by the Board vide order dated 26.09.2022 is submitted as below:

S.No	Condition	Compliance
i	The crusher shall comply with all conditions stipulated in the CFO order issued by the Board.	Compliance of the CFO conditions is submitted above.
ii	The crusher shall provide/maintain Cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided covering to the primary & secondary crusher and screen.
iii	The industry shall cover/maintain the screen with MS sheets so as to arrest the dust emissions.	
iv	The industry shall provide/maintain elevated closed bunker for collection of dust.	The crusher has provided dust collection tank.
v	The industry shall regularly carry out sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher has provided water sprinklers to the primary crusher, to the conveyors of secondary crusher and screen
vi	The industry shall construct/maintain wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking wall.
vii	The industry shall construct/maintain metal roads within the premises.	The industry has provided strengthened gravel roads within the unit premises.
viii	The industry shall carry out regular cleaning and wetting of the ground within the premises.	Provided mobile water tanker (1x5 KL) for wetting the ground and transportation roads.
ix	The industry shall develop/maintain greenbelt such that it shall not be less than 33% of the total area, preferable along the all sides of the industry site, with width of not less than 5 meters greenbelt.	The crusher has developed greenbelt in 3 rows around the crusher area.
x	The industry shall revalidate the Bank Guarantee of Rs.1.0 Lakh before its expiry till further orders from the Board.	The industry has submitted extended bank guarantee of Rs. 1 Lakh vide B.G.No. 48/2018-19 with validity period upto 04.10.2023.

5. WHEREAS, vide reference 4th cited above, the issue was reviewed before the Task force committee meeting held on 10.03.2023 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry has not provided cladding/semi circular covers to the conveyor belts and not provided wind breaking walls as directed. The industry representative informed that they taken all the measures to control the dust pollution and provided three to four layers of thick greenbelt all around the plant. He informed that the plantation provided

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by them is acting like a barrier and requested to exempt them from providing wind breaking walls. He also informed that they will provide cladding/semi circular covers to the conveyor belts within one month. After detailed discussions, the committee recommended to issue Directions to the industry under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply.

After detailed discussions and careful consideration of material facts of the case and recommendations of the committee, the Board hereby issues the following directions to the industry to comply with:

- i. The crusher shall comply with CFO & HWA order conditions issued by the Board.
 - ii. The crusher shall regularly carryout water sprinkling at raw material feeding section and at all transfer points to arrest the fugitive emissions.
 - iii. The crusher shall maintain the cladding provided to the vibrating section and provide cladding/semi circular covers to the conveyor belts within 15 days.
 - iv. The crusher shall maintain the dust bunker provided for storage of stone dust and shall ensure that no stone dust is stored openly.
 - v. The crusher shall provide the wind breaking walls within one month all around the crusher.
6. In view of the above, the industry is hereby directed to comply with the above directions. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
7. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Venkateswara Stone Industries,
Toggudem (V), Paloncha (M),
Bhadradi Kothagudem District.

Copy to the Environmental Engineer, TSPCB, Regional Office, Kothagudem for information and necessary action. He is directed to verify the compliance on the directions and forward detailed report to this office for further necessary action.

Item No.11:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 12 of 2023 (SZ)

IN THE MATTER OF

K. Ramesh Babu,
Hyderabad.

...Applicant(s)

Union of India,
Rep. by its Secretary,
MoEF&CC, New Delhi and Ors.

With

...Respondent(s)

Date of hearing: 16.03.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Mohit K Jakhar represented
Mr. Sravan Kumar.

For Respondent(s): Ms. J. Dayana represented
Mr. T. Sai Krishnan for R2 & R5.
Mrs. H. Yasmeen Ali for R3, R4, R6 & R7.
Mr. D. Gopinath and Mr. E.D. Kotteswaran for R8,
R9, R11 to R8, R20 & R21.
Mr. D. Narayanan for R10 & R19.

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ORDER

1. The Telangana State Pollution Control Board has filed its report, wherein it is stated that out of the 8 stone metal quarries, excepting Sl. No.8 who is M/s. Sri Lunavath Kishan, the rest of the quarries do not have valid Environmental Clearance (EC) or license and they also do not have Consent for Establishment (CFE) and Consent for Operation (CFO). The Pollution Control Board issued show cause notices on 25.02.2023 to those quarries which are operating without Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO).
2. The above metal quarries are reviewed by the Task Force Committee of the Board comprising an External Advisory Committee on 10.03.2023. Based on the review, the Committee recommended to issue directions to the stone quarry unit which is having valid license referred to in Sl. No.8 and closure order to the remaining stone quarry units referred to in Sl. Nos.1 to 7 for operating without valid permissions. Regarding the crusher units, all six units (referred to in Sl. Nos.1 to 6 of the report) have obtained Consent for Operation (CFO) from the Board. On the date of inspection, all the units were not in operation. Hence, the Board could not conduct the monitoring.

3. It appears that on 24.02.2023, notices were issued for non-compliance with the Board's condition whatever was observed during the inspection. For violation of the conditions, the Board only seem to have issued directions and it is not stated why a closure order could not be issued by them. If the crusher units were not in operation on the date of inspection, it is always open to the Pollution Control Board to make a surprise inspection when the units are in operation to find out any kind of violation.
4. Let the action taken report subsequent to the notices issued be filed in detail by the Telangana State Pollution Control Board.
5. The learned counsel appearing for the State Government would state that none of the quarry operators have got any license/lease and though more than once the penalty has been imposed, they are still operating. The penalty imposed also is not collected by the department. If that is so, how the department is allowing these violators to continue their operations, when the department is empowered to take appropriate action against them.
6. The above submissions are made by the learned counsel only orally. So, the department is directed to file a detailed report in this regard.

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7. Let the action taken report be filed and also state why action should not be taken against the concerned officials for the dereliction of their duty. Let the report also furnish the name of the officials concerned at the relevant period.
8. Post the matter on 13.04.2023.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O. A. No.12/2023 (SZ)
16th March 2023. Mn.

